

FILE NO : PCB/KTM/CO/4583/2017

Date of issue : 20/12/2017



KERALA STATE POLLUTION CONTROL BOARD

CONSENT TO

OPERATE/AUTHORISATION/REGISTRATION

ISSUED UNDER

The Water (Prevention & Control of Pollution) Act, 1974

The Air (Prevention & Control of Pollution) Act, 1981

and

The Environment (Protection) Act, 1986

As per Application No. :6303453

Dated:24-11-2017

TO

M/s PALACKAL TIMBERS

CHERUVANDOOR,

ETTUMANOOR P.O.,

KOTTAYAM.

Consent No. :PCB/KTM/ICO/4856/2017

Valid Upto :31/10/2022

1. GENERAL

1.1. This integrated consent is granted subject to the power of the Board to withdraw consent, review and make variation in or revoke all or any of the conditions as the Board deems fit.

1	VALIDITY	31/10/2022
2	Name and Address of the establishment	PALACKAL TIMBERS CHERUVANDOOR, ETTUMANOOR P.O., KOTTAYAM 686631
3	Communication	Telephone :0-9847120599 Fax :0-0 E-mail:shammy@yahoo.com
4	Occupier Details	SHAMMY A SAHIB PALACKAL HOUSE ETTUMANOOR P O CHERUVANDOOR, KOTTAYAM
5	Local Body	ETTUMANOOR
6	Survey Number	124/2,125/4-1,124/1-1
7	Village	PEROOR
8	Taluk	KOTTAYAM
9	District	KOTTAYAM
10	Capital Investment(Rs in Lakhs)	Rs 28.25 Lakhs
11	Scale	Small
12	Category	ORANGE
13	Annual fee(Rs)	Rs.3670/-
	Total Fee remitted(Rs)	Rs.23485/-
14	RAW MATERIAL	PRODUCTS
	WOOD @ 1000 Cubic feet.	Veneer and Plywood Products @ 500 Cubic feet.
15	Total Power Required (HP)	PEELING MACHINE -40 HP,PRESS MACHINE - 40 HP,DRIER MACHINE -20HP

2. CONDITIONS AS PER

The Water(Prevention and Control of Pollution)Act, 1974

- 2.1 In case of generation of trade effluent from the industry, effluent treatment system consisting of treatment units having adequate capacity established as per the Integrated Consent to Establish issued shall be operational at all times during which the industry is functional. Additional facilities required, if any, to achieve the standards laid down by the Board u/s 17(1) (g) of the Water Act shall also be made along with.
- 2.2 Water consumption: 500 Lit/Day
- 2.3 Effluent generation: 500 Lit/Day
- 2.4 The characteristics of effluent after treatment shall confirm to the following tolerance limits:

SL.NO.	Characteristics	Unit	Tolerance Limit	
			Sewage	Trade Effluent

2.5 Mode of disposal of treated effluent: Soak Pit

3. CONDITIONS AS PER

The Air(Prevention and Control of Pollution)Act, 1981

3.1 Adequate air pollution control measures shall be operational at all times during the functioning of the industry. Additional facilities required, if any, to achieve the standards laid down by the Board shall also be made along with.

Stack No.	Sources of Emission	Emission Rate(Nm3/Hr)	Stack Height above		Control Equipment
			Ground Level	Roof Level	

3.2 Emission characteristics shall not exceed the following:

Sl.No.	Parameter	Limiting Standards (mg/Nm3)

4. CONDITIONS AS PER

The Environment (Protection) Act, 1986.

4.1 The operation of the industry shall be strictly in compliance with the provisions of the Noise Pollution (Regulation and Control) Rules 2000.

4.2 Used lead acid batteries shall be disposed of as per the Batteries (Management and Handling) Rules, 2001

4.3 Hazardous waste generated, if any, shall be handled as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

4.3.1 Activities for which Authorisation is granted

Collection		transport	
Reception		Storage	
Treatment		Reprocessing/Disposal	

4.3.2 Type, quantity and mode of storage/collection/disposal of hazardous wastes shall be as follows:

Sl.No.	Hazardous Waste	Schedule Category	Quantity Tonne/year

Mode of	
Storage	Disposal

4.4 E-waste shall be disposed off safely as per the E-Waste (Management)Rules, 2016.

5. SPECIFIC CONDITIONS

- 5.1. This consent is granted on the basis of the affidavit submitted by the applicant and any violation or noncompliance will lead to withdrawal of the consent and stringent action.
- 5.2. For renewal of the consent in case of continuance of discharge/operation of the industry, application in the prescribed form shall be submitted through the web portal of the Board for Online Consent Management & Monitoring system on or before 31.07.2022. Late application will be accepted with a fine or late fee as applicable
- 5.3. The particulate matter at the boundary of the premises shall not exceed 100 microgram per cubic metre.
- 5.4. The sound level measured 1m outside the boundary of the premises shall not exceed the limit applicable to the adjoining area.
- 5.5. All operations likely to produce dust or noise shall be carried out within sufficiently closed and insulated premises.
- 5.6. There shall be no fugitive emission from any part of the unit.
- 5.7. Open burning of wood wastes shall not be done in the unit.
- 5.8. Noise creating activity shall not be done during night time (6 pm – 6 am).
- 5.9. The saw dust/plaining waste shall be collected securely and stored under proper covering to avoid fugitive emission.
- 5.10. No additional machineries shall be installed without prior consent of the Board.
- 5.11. Domestic effluent shall be disposed via septic tank – soak pit system.
- 5.12 Emission shall be made through chimney of 30 m height and scrubbing system.
- 5.13.Hood system with dust collector shall be provided for the sanding machine.
- 5.14.Adequate facilities for the reuse of discharges from glue section and disposal of residue through CTSDf at Ambalamukal shall be provided.
- 5.15. Minimum set back of 25 cm shall be provided at the unit.

DATE :20/12/2017

SIGNATURE & SEAL OF ISSUING AUTHORITY
ENVIRONMENTAL ENGINEER ,DISTRICT
OFFICE KOTTAYAM



To

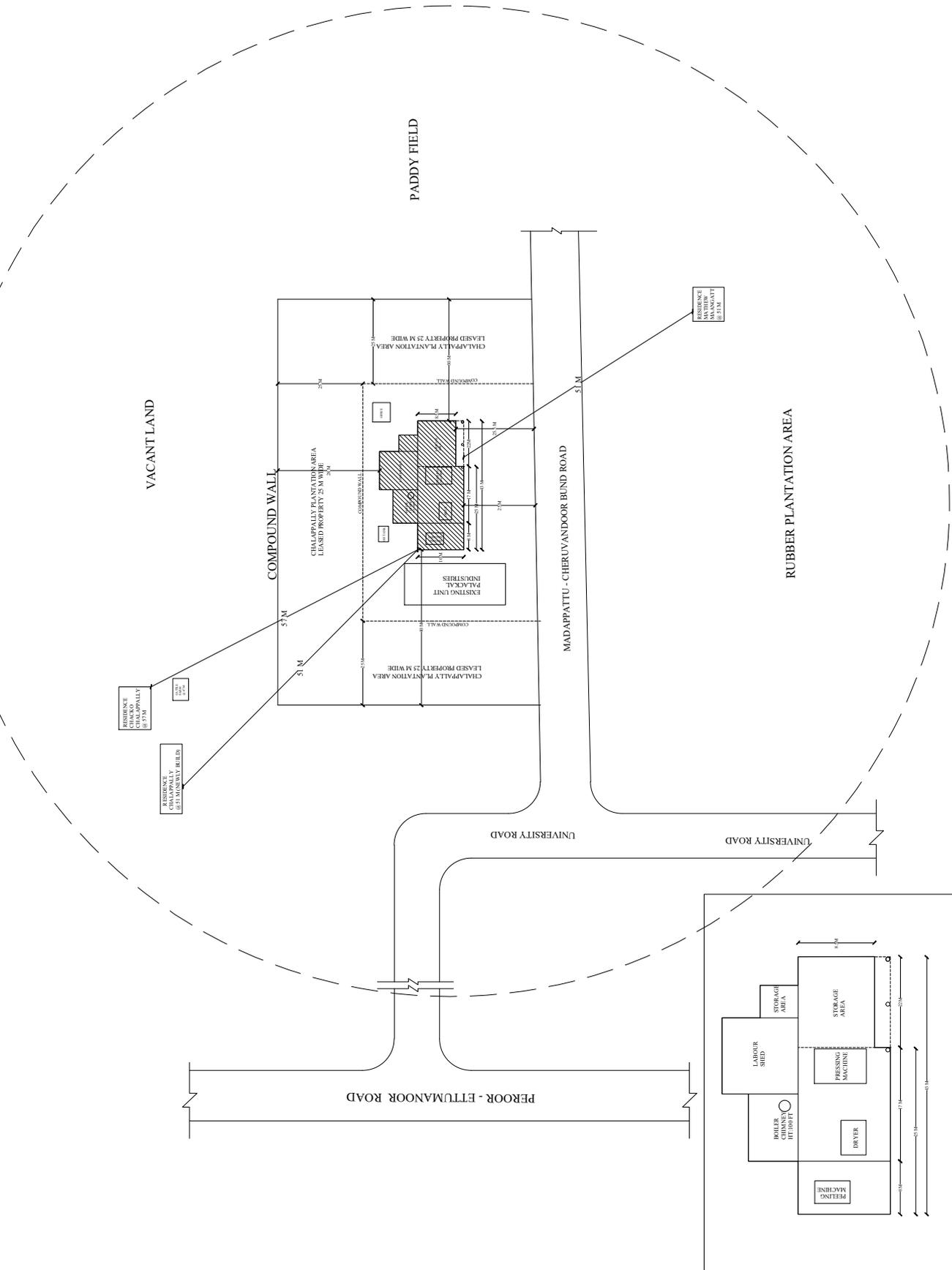
M/s.PALACKAL TIMBERS
CHERUVANDOOR,
ETTUMANOOR P.O.,
KOTTAYAM.

1. This digitally signed document is legally valid as per the Information Technology Act 2000

2. For verifying this document please go to krocmmms.nic.in and search using date of issue/name of the unit/Application Number in “Consent Granted Applications” link in the home page of the Board’s Online Consent Management and Monitoring System.

PALACKAL TIMBERS, CHERUVANDOOR, ETTUMANOOR P.O., KOTTAYAM

NORTH	REMARKS
	
1. PEELING MACHINE 2. PRESSING MACHINE 3. DRYER 4. DUST COLLECTORS	
SY NOS : 124/2 VILLAGE : PEROOR DISTRICT : KOTTAYAM TALUK : KOTTAYAM DESM : ETTUMANOOR EXTENT : 30.98 ARE COVERAGE : F.A.R :	
NORTH : PROPERTY FOR CHALAPPALLY SOUTH : MADAPPATTU-CHERUVANDOOR BUND ROAD EAST : PROPERTY FOR CHALAPPALLY WEST : PROPERTY FOR CHALAPPALLY	
PURPOSE : APPLICATION FOR PCB LICENCE	
CLIENT : PALACKAL TIMBERS	
APPLICANT ADDRESS: SHAMMYA SAHIB PALACKAL HOUSE ETTUMANOOR P.O., KOTTAYAM	
DRAWING TITLE : 100 M RADIUS PLAN FOR PCB LICENCE	
JOB NO : KTM/006	DRAWN :
DRG NO : 006	CHECKED :
DATE : 21.11.2017	SCALE : NOT IN SCALE
SHEET : A3	REV NO : -
SIGNATURE OF OWNER :	
SIGNATURE OF LICENCEE :	



RESIDENCE OF SHAMMYA SAHIB

RESIDENCE OF SHAMMYA SAHIB

RESIDENCE OF SHAMMYA SAHIB